

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Petition(s) for Special Leave to Appeal (C) No(s).  
26278/2015

(Arising out of impugned final judgment and order dated 02/09/2015  
in WPC No. 8385/2015 passed by the High Court Of Delhi At New  
Delhi)

SARASWATI MEDICAL COLLEGE

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(for appeal against registrar's order and office report)

Date : 07/12/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. J.S. Bhasin, Adv.  
Ms. Rashmi Priya, Adv.  
Mr. Indrajit Singh, Adv.  
Mr. T. Mahipal, Adv.

For Respondent(s)

Mr. Vikas Singh, Sr.Adv.  
Mr. Gaurav Sharma, Adv.  
  
Mr. Sarfraz Ahmed Siddiqui, Adv.  
Mr. Shyam Singh Chauhan, Adv.  
  
Mr. A.K. Sanghi, Sr.Adv.  
Ms. Sunita Rani Singh, adv.  
Mr. D.S. Mahra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the petitioner submits  
that instead of the direction given in the order dated 30<sup>th</sup>  
September, 2015, let the medical council inspect the

institution in regular course for the academic session  
2016-2017.

I.A. No.3 is disposed of in the aforesaid terms.

[INDU POKHRIYAL]  
COURT MASTER

[SUKHBIR PAUL KAUR]  
A.R.-CUM-P.S.